GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4848 ANSWERED ON:07.08.2009 IRREGULARITIES IN TAX RECOVERY Joshi Dr. Murli Manohar;Singh Shri Rajiv Ranjan (Lalan)

Will the Minister of FINANCE be pleased to state:

(a) whether assessment about heavy financial losses suffered due to irregularities committed in accounts related to tax recovery has been made by the Government;

(b) if so, the details thereof for the last three years and the outcome thereof;and

(c) action taken by the Government against person found guilty in this regard and also to check their recurrence in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): No, Sir. The Government does not anticipate any financial loss or irregularities in relation to tax recovery. Apart from the measures taken for recovery of outstanding tax dues as prescribed under the relevant statutes (including attachment of bank account, attachment and sale of immoveable property, etc), the following special measures are also taken to expedite recovery of tax arrears:

(i) Monitoring of recovery of amount in large cases by a Task Force.

(ii) Identification of cases involving substantial amount pending before appellate authorities and requesting these authorities to dispose off such appeals early so that the amount can be collected during current financial year itself.

(b) & (c): In view of (a) above, do not arise.